policy of the Government in this regard ?

SHRI VISHWANATH PRATAP SINGH : I think, the Hon. Members' question requires a re-allocation of work between the Departments. He is empowering me with powers in regard to customs duty and all that. I do not know whether the Finance Minister will agree with that. I am ready to take over this duty which he is assigning to me.

Anyway, I have indicated that whenever price fluctuations take place, all that is taken care of. In fact, the pricing is done by the Pricing Committee in regard to what the prices have been contracted for, that is, in the pipeline and also for expected future prices. Sometimes, there is an indigenous angle also, like, for example, the Hindustan Copper Limited prices may be lower. We have to protect the indigenous angle also. There is a formula according to which all that is taken care of.

Purchase of New Aircraft for use of Indian Airlines

*605. SHRI RAM VILAS PASWAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 124 on 24 February, 1984 regarding selection of Aircraft for Indian Airlines and state :

(a) whether the proposal to purchase new aircraft for the use of Indian Airlines to meet the increasing traffic has been finalised ;

(b) if so, the details of the proposal ;

(c) the number of new aircraft likely to be purchased ; and

(d) foreign exchange likely to be incurred as a result thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) No, Sir.

(b) to (d) Do not arise.

श्री राम विलास पासवान : अध्यक्ष महोदय, मैं डीटेल में नही जाना चाहूंगा, लेकिन यह प्रश्न 24 फरवरी के अतारांकित प्रश्न संख्या 124 के उत्तर के आधार पर पूछा गया है और प्रश्न संख्या 124 इण्डियन एक्सप्रैस में जो कुछ प्रकाशित हुआ था, उसके आधार पर पूछा गया था। मैं आप का ध्यान खींचना चाहूंगा मंत्री महोदय के दूसरे उत्तर की ओर, इस में जहां एक ओर कहा है कि मेरे पास इस तरह का कोई प्रस्ताव नहीं है, लेकिन आप मंत्री महोदय द्वारा दिए गए दूसरे प्रश्न के उत्तर को देखें और तमाम समाचार पत्रों में जो समाचार निकला है उस को देखें तो उस में दूसरी बात कही गई है। 28 फरवरी, 1984 को प्रश्न संख्या 289 के उत्तर में मंत्री महोदय ने कहा है—

"बढ़ते हुए यातायात की आवश्यकताओं को पूरा करने के लिए इंडियन एयरलाइन्स की 1985-86 के दौरान अपने विमान बेड़े में वृद्धि करने का प्रस्ताव है। वे विभिन्न आकार तथा परास वाले कई प्रकार के विमानों का मूल्यांकन कर रहे हैं।....'

फिर इस के पहले 6 दिसम्बर, 1983 को भी जब राज्य सभा में इन से पूछा गया कि क्या यह सच है कि इंडियन एयरलाइन्स अपने बेड़े को आधुनिक बनाने तथा पुराने विमानों को बदलने के प्रयास से नये-नये प्रकार की एयरबस और बोइंग प्राप्त करने पर विचार कर रही है ;....

उस में भी इन्होंने कहा कि—

"इंडियन एयर लाइन्स फिलहाल विभिन्न प्रकार के विमानों का मूल्यांकन कर रही है। इस उद्देश्य के लिए एक समिति गठित की गई है।'

तो पहले तो इन्होंने कहा कि यह प्रस्ताव है और अब जवाब दे रहे हैं कि— नो सर, डज नाट एराइज।

दिसम्बर में आप ने कहा कि प्रस्ताव है, फरवरी में कहा कि प्रस्ताव है, मैं जानना चाहता हूं कि आप के आज के जवाब से क्या मैं यह समझ लूं कि सरकार के पास कोई प्रस्ताव नहीं है ?

श्री सतीश प्रधान : आज ही के अखबार में स्टेटमेंट है कि 767 हम खरीद रहे हैं और 707 को फेज आउट कर रहे हैं।

श्री राम विलास पासवान : मैं सरकार से सीधा पूछना चाहता हूं कि क्या आप के पास कोई प्रस्ताव नहीं है ? यदि आप के पास प्रस्ताव है जैसा कि समाचार-पत्रों में और दूसरे प्रश्न के उत्तरों से मालूम पड़ता है कि सरकार इस पर विचार कर रही है तो मैं जानना चाहता हूं कि किस तरह के विमान खरीदने का सरकार विचार कर रही है ? उस पर कितनी लागत आएगी ? किन-किन देशों से टेंडर मंगाए हैं और किन-किन देशों ने टेंडर भेजे हैं ? किस के टेंडर सब से कम हैं ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : I would like to assure the Hon. Member that I have replied on the basis of the information available with the Ministry and that we have not yet made any commitment.

As you know, before the aircraft are purchased, an Inter-departmental Committee has to be set up. The Inter-departmental Committee in the Indian Airlines is headed by the Air Chief and by the other Members of the Government. This Inter-departmental Committee is looking into the various types of aircraft. Evaluation and examination is being carried out by this Committee to find out which aircraft would be more suitable as far as our operational conditions and the economics of the operation is concerned. Once this Committee comes to a decision, then they will submit their report to the Board of Indian Airlines which will consider and finalise the project.

After the Indian Airlines Board has finalised the project, it will be submitted to the Government.

Then the Government will process it by referring the matter to the various Appraisal Agencies.

Once that is finalised, then it has to go to the Public Investment Board.

Once the Public Investment Board approves it, will go to the Cabinet.

And then it will be finalised.

SHRI SATYASADHAN CHAKRABORTY : One important question arises.

MR. SPEAKER : Let Shri Ram Vilas Paswan put his question.

श्री राम विलास पासवान : मैं ने जो प्रश्न पूछा, अब आप अपनी तरफ से पूछ लीजिए, यह सरकार का दिया हुआ उत्तर है, खुर्शीद आलम खां साहब ही हैं यह, इन्होंने ही कहा है 28 फरवरी, 1984 को प्रश्न 289 के लिखित उत्तर में राज्य सभा

के अन्दर कि विमान बेड़े में वृद्धि करने प्रस्ताव है। इन्होंने ही कहा है कि खरीदने का प्रस्ताव है और आज यह कहते हैं कि खरीदने का प्रस्ताव नहीं है। मैंने सीधा प्रश्न पूछा था कि प्रस्ताव है या नहीं तो मंत्री जी पहले यस और नो कहें क्योंकि यह रोज अखबार में क्यों निकल रहा है? इसके साथ ही मंत्री जी यह भी बतायें कि 30 तारीख को इंडियन एअरलाइन्स बोर्ड की बैठक हुइ है या नहीं हुई है?

SHRI KHURSHEED ALAM KHAN : I quite admit that the proposal is there to buy the aircraft, but I would request the Hon. Members, almost all the Hon. Members, not to press me to disclose any negotiations which are being conducted at present. (*Interruptions*)

SHRI RAM VILAS PASWAN : Sir, Parliament is supreme. You have said it.

SHRI K. MAYATHEVAR : What is the position? We do not want the procedure. He has stated the procedure. We are not fools to hear the procedure. We want to know what is the real position.

श्री राम विलास पासवान : अखबार में सारी की सारी बातें आ रही हैं और मंत्री के द्वारा उनका खण्डन नहीं हो रहा है।

SHRI SATISH AGARWAL : Nobody is asking about negotiation.

श्री राम विलास पासवान : इतना जवाब तो आप दिलवा ही सकते थे कि प्रस्ताव है या नहीं।

MR. SPEAKER : He has said that there is a need. He has said that negotiations are going on, they are evaluating. There is a need; that is why they are evaluating. If there was no need, why should they evaluate?

श्री राम विलास पासवान : अध्यक्ष जी, मैं दूसरा प्रश्न कर रहा हूं। सरकार इस बात से अवगत है कि न सिर्फ हिन्दुस्तान बल्कि संसार में जहां कहीं भी विमान खरीदे जाते हैं वहाँ गोल-माल होता है, भ्रष्टाचार पनपता है। जापान के भूतपूर्व प्रधान मन्त्री, श्री तनाका को पद से हटना पड़ा और आज उनपर मुकदमा चल रहा है। इसलिए मैं जानना चाहता हूं कि इस देश में किस तरह का भ्रष्टाचार न पनप सके, उसको रोकने के लिए सरकार ने कोई कमेटी बना रखी है जोकि इस बात को देख सके कि किसी प्रकार का कोई पक्षपात या हेरा-फेरी न होने पाए?

SHRI KHURSHEED ALAM KHAN : I would like to assure the Hon. Member that we have taken every care about it, and that is the reason why we have requested the Air Chief to be Chairman of the Committee which is carrying on the evaluation and will conduct the economic and operational suitability.

DR. VASANT KUMAR PANDIT : It has been an established convention of the House that the answer given is as of today. My Hon. friend, Mr. Satish Agarwal, has already referred to the news item that is appearing today, that they have already made the choice about a particular aircraft. But he has not denied it.

MR. SPEAKER : He has denied it.

(*Interruptions*)

DR. VASANT KUMAR PANDIT : I want to know whether it is true or not.

SHRI KHURSHEED ALAM KHAN : I do not think the Hon. Member should go by what appears in the press. It is not authentic.

(*Interruptions*)

SHRI SATISH AGARWAL : We are asking questions on the basis of newspaper report. He can deny, he can contradict, he can say that it is wrong.

MR. SPEAKER : He has already said that we should not go by that, it is not authentic. That means, he is repudiating.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : What is the use of asking questions ? The Minister first of all denies and then he agrees. He is misleading...

MR. SPEAKER : This is a technical thing and he has explained...

SHRI SATYASADHAN CHAKRABORTY : He is misleading the House. He has said...

MR. SPEAKER : Not allowed. Overruled.

SHRI SATYASADHAN CHAKRABORTY : Sir, you are the custodian...

MR SPEAKER : I am the custodian.

SHRI SATYASADHAN CHAKRABORTY ; He is mesleading the House. He must tell the truth. He is duty-bound to tell the truth...

MR. SPEAKER : He has told the truth.

SHRI SATYASADHAN CHAKRABORTY : Otherwise, the Question Hour becomes meaningless. The Minister first of all denies and then he says, 'Yes, there is a proposal'...

MR. SPEAKER : Next Question.

हस्तचालित रोलर प्रिंटिंग मशीनों पर उत्पादन शुल्क से छूट

*607. **श्री वृद्धि चन्द्र जैन** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बजट अधिसूचना संख्या 31/84 की उत्पादन मद संख्या 19 (क) के अनुसार, 51 काऊंट तक के स्वतन्त्र रूप से चलने वाले 'पावर प्रोसेसर्स' को, जिसका मूल्य 5 रुपये प्रति वर्ग मीटर से भी कम बैठता है, उत्पादन शुल्क से पूरी तरह छूट दी गई है ;

(ख) यदि उक्त मद को हस्तचालित रोलर प्रिंटिंग मशीन से तैयार किया जाता है, तो क्या उस पर उत्पादन शुल्क लगाया जाता है ;

(ग) यदि हां, तो उसके क्या कारण हैं ; और

(घ) इस विषमता को दूर करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (d) A statement is laid on the Table of the House.

Statement

In terms of notifications No. 31/84 and 32/84-CE both dated the 1st March, 1984, powerloom and handloom cotton fabrics, falling under item No. 19I of the Central Excise Tariff, of less than 51 counts and of an assessable value not exceeding Rs. 5 per sq. metre, have been fully exempted from excise duties, if processed by an independent